
(2019) 02 CHH CK 0297
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 1076 Of 2019

Thakur Ram Ratre

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 19-02-2019

Acts Referred:

Citation : (2019) 02 CHH CK 0297

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Jeet Patel, Sameer Behar

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. The limited prayer which the petitioner has made in this petition is that against the order of punishment dated 22.12.2016 the petitioner has already preferred appeal before the respondent No.1 which is pending consideration and therefore prays for an appropriate direction to be issued to the respondent for appeal to be decided at the earliest.
2. The prayer is not opposed.
3. Accordingly, the respondent No.1 is directed to ensure that the appeal of the petitioner, if not decided till now, be decided at the earliest within a period of 90 days from today.
4. The petitioner would also be at liberty to file additional appeal, if he so thinks proper, before the appellate authority within a period of two weeks and the contents of the said additional appeal may also be considered by the authorities concerned while deciding the same on merits.

5. Accordingly, the writ petition stands disposed of.